

FROM NO. 4.
(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

1. Original Application No. 88/06
2. Misc Petition No. _____
3. Contempt Petition No. _____
4. Review Application No. _____

Applicant(s) Praveen Km. Gang

Respondents U. O. T. Guwahati

Advocate for the Applicant(s). S. C. Acharya, Palash Hazarika
Mr. G. Baishya,

Advocate for the Respondent(s). Mr. C. S. C.

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C. F. for Rs. 50/- depos. <u>20</u> No. 264318451 Dated 30.3.06	06.04.2006	Present : Hon'ble Sri K.V. Sachidanandan Vice-Chairman.

This application is in form
is filed/C. F. for Rs. 50/-
depos. 20

No. 264318451

Dated 30.3.06

Dy. Registrar

SG

Shyam Lakher

SG

10.4.06

Copy of the order
has been sent to the
Office for sending
the same to the L/A/Asst
for the parties.

SG

Considering the facts that this
Tribunal has no jurisdiction to entertain
such application as per Central
Administrative Tribunal Act. Mr. S.C.
Acharya, learned counsel for the applicant
submits that he may be permitted to withdraw
the O.A.

Mr. G. Baishya, learned Sr. C.G.S.C.
represented the respondents.

The O.A. is permitted to be
withdrawn so as to enable the applicant to
approach the appropriate forum.

The O.A. is dismissed on
withdrawal.

vice-Chairman

BY POST / BY HAND.

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::::: GUWAHATI.

DESPATCH NO. CAT/GHY/JUDL/

445

/ DTD. GUWAHATI THE 17/4/06

✓ ORIGINAL APPLICATION NO. 88 / 200 6
MISC. PETITION NO. / 200
CONTEMPT PETITION NO. / 200
REVIEW APPLICATION NO. / 200

P. Kr. Gang

APPLICANT(S)

VERSUS

U.O.I. & ORS

RESPONDENT(S)

To

Sri Subhash Ch. Acharya,
Advocate,
Tezpur Bar Association
P.O. Tezpur,
Dist. Sonitpur, Assam

Please find herewith a copy of Judgment/Order dated 6.4.2006 passed by the Bench of this Hon'ble Tribunal comprising of Hon'ble Justice Shri K. V. Sackidanandan Vice-Chairman and Hon'ble Shri Member(Admn) in the above noted case for information and necessary action, if any.

Please acknowledge receipt of the same.

By Order

Enclo: As above.

(Copy of the Original Application in O.A. No.)

SECTION OFFICER(JUDL).

Memo. No.

Dtd.

10/4/06
K/10/4/06

Copy for information to :

Sr. CGSC, Addl. CGSC.

1. Mr./Mrs. _____

Rly. Standing Counsel/
Govt. Advocate

2. Mr./Mrs. _____

10/4/06
K/10/4/06

In the Central Administrative Tribunal

Original Application No: 88/06

Praveen Garg

VS

Union of India & others

The above item is
urgent matter and therefore
I want to mention the
same before the honourable
Lordship.

Lordship may be kindly be
allow. the same.

Subhash Ch. Acharya
Advocate

(Signature)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORIGINAL APPLICATION NO. 88/08

1. a) Name of the Applicant :- P. Gang
b) Respondents :- Union of India & Ors
c) No. of Applicant(S) :-

2. Is the application in the proper form :- Yes/No

3. Whether name & description and address of the all papers been furnished in cause title :- Yes/ No

4. Has the application been duly signed and verified :- Yes/ No

5. Have the Copies duly signed :- Yes / No

6. Have sufficient number of copies of the application been filed :- Yes/ No

7. Whether all the annexure parties are impleaded :- Yes/ No

8. Whether English translation of documents in the Language : Yes/ No

9. Is the application in time :- Yes/ No

10. Has the Vakalatnama/Memo of appearance/Authorisation is filed :- Yes/ No

11. Is the application by IFO/BD/For Rs: 5/- 2603/8455

12. Has the application is maintainable :- Yes/ No

13. Has the Impugned order original duly attested been filed : Yes/ No

14. Has the legible copies of the annexures duly attested filed :- Yes/ No

15. Has the Index of documents been filed all available:- Yes/ No

16. Has the required number of enveloped bearing full address of the respondents been filed:- Yes/ No

17. Has the declaration as required by item 17 of the forms:- Yes/ No

18. Whether the relief sought for arises out of the single :- Yes/ No

19. Whether the interim relief is prayed for :- Yes/ No

20. In case of condonation of delay is filed is it supported :- Yes/ No

21. Whether this Case can be heard by Single Bench/Division Bench:

22. Any other point:-

23. Result of the Scrutiny with initial of the Scrutiny clerk the application is in order:-
The application is in order.

Mention case & date
Date & address of clerk
SECTION OFFICER (J) 6-6-08

gnew
DEPUTY REGISTRAR

Ami

- 6 APR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI 1st Bench

(An application under Section 19 of the Central Administrative
Tribunal ACT, 1985)

Title of the case: O.A. No. 88/2006

Sri Praveen Kr. Garg

.... Applicant

Versus

Union of India & Others.

.... Respondents

LIST OF DATES AND SYNOPSIS OF THE APPLICATION: -

DATE	SYNOPSIS
08-10-04	The leave register of Air Force Station, Tezpur in respect of the leave of the applicant Sri P.K. Garg showing that the leave application of the applicant was forwarded for approval by Flight Commander to Commanding Officer.
24-10-04	Medical Certificate in respect of illness of the Applicants mother Mrs. Vimlesh, w/o Sri Mahender Kr. Garg.
24-11-04	Order in respect of deprivation of acting rank of the applicant (from Sgt to Corporal) under Order No. MOFTU,B/P 54/2004 passed by Wg. Cdr J. Mishra, the then Commanding Officer, MOFTU "B" AF, Station, Tezpur.
17-05-05	Review petition submitted by the applicant to the Air Officer Commanding under Rule 33 of Air Force Regulation 1969 against the Order in respect of deprivation of acting rank of the applicant (from Sgt to Corporal)
23-06-05	Order in respect of rejection of the review petition submitted by the applicant to the Air Officer Commanding.

1
b
Filed by
B. P. K. Garg
S. C. Acharya & Associates
through
Sri Praveen Kr. Garg & application

2
Bhavneet Verma

DATE	SYNOPSIS
23-07-05	Order in respect of restoration of former rank of the applicant from Corporal to Sgt.
17-12-05	Advocate Notice u/s 80 of Civil Procedure Code served to the Respondents by Registered Post A/D
17-12-05	Postal Registration Receipt in respect of the Advocate Notice to the Respondents
21-12-05	Registered A/D Card of the Respondents No.2 & 3
26-12-05	Registered A/D Card of the Respondents No. 1

HENCE THIS ORIGINAL APPLICATION

PRAYER

Relief(s) sought for :-

1. That the Hon'ble Tribunal be pleased to declare that the order awarding punishment of deprivation of acting rank (to the lower rank) to the applicant is illegal, unjust and improper and is liable to be set aside.
2. That the Hon'ble Tribunal be pleased to pass an order for deletion of the said illegal order from the service record of the applicant maintained in the Air Force Station, Tezpur.
3. That the Hon'ble Tribunal be pleased to pass an order awarding compensation to the tune of Rs. 3,00,000/- (Rupees Three Lakh) only on account of mental sufferings, harassment and monetary loss to the applicant.
4. That the Hon'ble Tribunal be pleased to grant such other relief or reliefs to the applicant as Your Honour may deem fit and proper.
5. That pending disposal of the application The Hon'ble Tribunal be pleased to pass an Order directing the Respondents not to send the applicant from the present place of posting to other place in the interest of justice.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI
(An application under Section 19 of the Central Administrative
Tribunal ACT, 1985)

Title of the case: O.A. No. 88/2006

Sri Praveen Kr. Garg
.... Applicant

Versus

Union of India & Others.
.... Respondents

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SL. No.	DATE	ANNEXURE	PARTICULARS	PAGE No.
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2			Verification	7
3	24-10-04	1	Copy of Medical Certificate in respect of illness of the Applicants mother Mrs. Vimlesh, w/o Sri Mahender Kr. Garg.	8
4	18-10-04	2	Copy of the leave register of Air Force Station, Tezpur in respect of the leave of the applicant Sri P.K. Garg showing that the leave application of the applicant was forwarded for approval by Flight Commander to Commanding Officer.	9
5	24-11-04	3	Copy of Order in respect of deprivation of acting rank of the applicant	10-11
6	17-05-05	4	Copy of Review petition submitted by the applicant	12-14
7	23-06-05	5	Copy of Order of rejection of Review petition	15

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SL. No.	DATE	ANNEXURE	PARTICULARS	PAGE No.
8	23-07-05	6	Copy of Order of restoration of former rank of the applicant	16
9	17-12-05	7	Copy of Advocate Notice u/s 80 of CPC	17-19
10	17-12-05	8	Copy of Postal Registration Receipt in respect of the Advocate Notice to the Respondents	20
11	21-12-05	9	Copy of Registered A/D Card of the Respondents No.2	21
12	21-12-05	10	Copy of Registered A/D Card of the Respondents No.3	22
11	26-12-05	11	Copy of Registered A/D Card of the Respondents No.1	23
12			Vakalatnama	
13			Notice	

File by



(Advocate)

Date of filing :- 6.4.06

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI
(An application under Section 19 of the Central Administrative
Tribunal ACT, 1985)

Original Application No. 88/2006

Sri Praveen Kr. Garg
.... **Applicant**

Versus

Union of India & Others.
.... **Respondents**

Details of the applicant :

Name of the Applicant : **Sri Praveen Kumar Garg**
& Address **s/o Late Shri Mahendra Kumar Garg**
Flour Mill, Kalan Bazar
Anoopshahar Distt. Bulandshahar
U.P. - 202390

Designation : **Sgt. P.K. Garg (Elect/Fit)**
Electrical Flight
11 Wing AF, AF Station, Tezpur.

Particulars of the Respondents: -

1. Union of India
Represented by the Secretary
to the Ministry of Defence
New Delhi, India.

2. Air Officer Commanding
11 Wing, Air Force
AF Station, Tezpur
Dist:- Sonitpur, Assam.

3. Commanding Officer
MOFTU "B" SQN
C/o 11 Wing, AF Station, Tezpur
Dist: - Sonitpur, Assam.

Praveen Kr. Garg

DETAILS OF APPLICATION: -

I. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE: -

The applicant was awarded punishment of deprivation of acting rank (from Sargent to Corporal) under Order No: MOFTU, B/P 54/2004 Dated 24-11-2004 and the Order passed by Wg. Cdr. J. Mishra, Commanding Officer- MOFTU-B, Air Force, c/o 11 Wing Air Force Station, Tezpur, Dist: Sonitpur, Assam.

II. JURISDICTION OF THE TRIBUNAL: -

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

III. LIMITATION: -

The applicant further declares that the application is within the Limitation Period prescribed under the section 21 of the Administrative Tribunal Act, 1985.

IV. FACTS OF THE CASE: -

1. That the applicant after serving in many places in India sincerely and honestly, ultimately was posted to Air Force Station, Tezpur, under Commanding Officer, MOFTU "B" SQN, C/o 11 Wing, C/o 99 APO on dated 2nd March 2004. That the applicant, since the date of his joining on 12th march, 1991 in the Indian Air Force has been discharging his duties sincerely, honestly and diligently to the highest satisfaction of the authority.
2. That the applicant's mother became seriously ill; he was informed from his hometown to come immediately to see his ailing mother. That for the purpose of seeing his ailing mother who was suffering from serious illness, he applied to the Commanding Officer, Wg. Cdr.J Mishra for 12 days casual leave from 18th October, 2004 to 29th October, 2004. But the Commanding officer without considering the leave application of the applicant, the Commanding Officer rejected the leave application of the applicant. However, the Commanding Officer could have granted the same under the prescribed rules.

(A photocopy of Medical Certificate is annexed as Annexure No.1)

3. That on 14-10-04, the applicant having received a message from his younger brother that his mother was seriously ill and she was hospitalized and he was

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baween lev. Gang

(3)

requested to come with family and money. On receipt of this information, the applicant submitted another application for 10(ten) days casual leave from 18th October 2004 to 27th October 2004 and said application of the applicant was forwarded to Section Commander SQN. Ldr and he on his turn forwarded the same to the Commanding Officer Wg. Cdr. J. Mishra for an approval. The Commanding Officer Wg. Cdr. J. Mishra did not approve the leave application of the applicant without any consideration.

(A photocopy of Leave Register is annexed as Annexure No.2)

4. That the leave application of the applicant having not being granted and the illness of his mother becoming serious, the applicant finding no option left before him was compelled to leave the Station to meet his ailing mother. That the applicant after spending 12 (twelve) days with his ailing mother came back on 29th October, 2004 and the applicant reported for duty on 30th October, 2004. That the applicant submitted medical certificate regarding illness of his mother for consideration of his leave as casual leave. The leave application of the applicant was not granted. The applicant was charged for absence without leave for 12 days. That being charged under the aforesaid reasons, the applicant was awarded punishment u/s 82 of Air Force, Act, 1950 and as a result of which he was deprived of his acting rank. The punishment imposed on the applicant was in clear contravention of the provisions of law.

(A photocopy of the Order of deprivation of acting rank is annexed as Annexure No.3)

5. That upon the deprivation of the acting rank of the applicant, the applicant submitted a review petition dated 17th May, 2005 to Air Officer Commanding, 11 Wing Air Force, C/O 99 APO under Rule 3 of Air Force Regulation, 1969 against the order of punishment of deprivation of acting rank. But the said review petition was also not considered.

(A photocopy of Review petition is annexed as Annexure No.4 and a photocopy of the Order of rejection of review petition is annexed as Annexure No.5)

6. That as per provisions of the Air Force Act, 1950 and Air Force Regulations, 1969, as and when the Commanding Officer of the Unit awarded punishment of deprivation of the acting rank of any Airmen, the said Airman must be posted to

(4)

another Unit and the matter may be immediately informed to AFRO in respect of reduction of rank and after the period of six months service the Airman shall be restored to his former position. The applicant was restored to his former position after 8 (Eight) months of service in the lower rank, which is contrary to the provisions of law for which the applicant suffered mentally and physically.

(A photocopy of the Order of restoration of former rank of the applicant is annexed as Annexure No.6)

7. That the applicant under the aforesaid charge was deprived of his acting rank. As per law, he must be posted to another Unit and to serve there for a period of six months. The applicant without being posted to a New Unit had to work in the same Unit with the lower rank in contrary to and in violation of the provisions of law laid down in the Air Force Act, 1950 and Air Force Regulations, 1969. The applicant had to work in the same Unit with the lower rank along with the junior colleagues, as a result of which the applicant had to suffer from constant humiliation and embarrassment before his junior colleagues.
8. That the applicant's salary for 12 days was also not paid to the applicant on the ground of leave being not granted.
9. That the said review petition having not been granted, the applicant served a notice U/S 80 of Civil Procedure Code, dated 17-12-2005 to the Respondents through the applicants Advocate Sri S. C. Acharya, demanding compensation on account of mental sufferings, harassment and monetary loss and other relief. The respondents despite receipt of the said notice did not respond.

(A photocopy of Advocate Notice u/s 80 of CPC is annexed as Annexure No.7, A photocopy of postal receipt is annexed as Annexure No.8 & a photocopy of Registered A/D Card id annexed as Annexure No.9 & 10 & 11)

V. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS: -

1. For that the punishment, which was awarded to the applicant, was biased, unjust and improper, hence illegal.
2. For that the punishment awarded to the applicant i.e. deprivation of acting rank given under section 82 of Air Force Act, 1950 is highly illegal and unjust as it is disproportionate to the alleged misconduct.

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Barveen Kr. Gang

(5)

3. For that the punishment awarded to the applicant to the contrary to and in violation of the Section 82 the Air Force Act, 1950 and Air Force Regulations, 1969, since the applicant was not posted/ transferred to another unit to work with lower rank rather the applicant without being posted to another unit had to work in the same unit with a lower rank with the junior colleagues.
4. For that there has been double jeopardy which amounts to gross violations of the provisions of law, on the one hand the applicants 12 days salary was cut, on the other hand he was awarded punishment of deprivation of acting rank for the same alleged offence.
5. For that even after completion of six months from the date of deprivation of acting rank, the applicant was not restored to his former rank, which is a clear violation of the provisions of the Indian Air Force Act, 1950 and Air Force Regulations, 1969.
6. For that the order is illegal, since the provisions of law were not complied with.
7. For that the applicant was not issued any show cause notice with regard to the deprivation of his acting rank and also the applicant was not provided with the opportunity of being heard in respect of the deprivation of the acting rank and hence there has been violation of Natural Justice.

VI. DETAILS OF REMEDIES EXHAUSTED: -

1. The applicant against the order of deprivation of acting rank submitted a Review Petition to the Air Officer Commanding dated 17-05-05 which was rejected.
2. The applicant served a Notice to the Respondents U/S 80 of Civil Procedure Code by Registered Post A/D dated 17-12-05, but the Respondents did not reply.

VII. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT: -

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any Court or any other Authority or any other

branch of the Tribunal nor any such application, writ petition or suit is pending before any of them.

VIII. RELIEF SOUGHT: -

In view of the facts mentioned above, the applicant prays for the following relief: -

1. That the Hon'ble Tribunal be pleased to declare that the order awarding punishment of deprivation of acting rank (to the lower rank) to the applicant is illegal, unjust and improper and is liable to be set aside.
2. That the Hon'ble Tribunal be pleased to pass an order for deletion of the said illegal order from the service record of the applicant maintained in the Air Force Station, Tezpur.
3. That the Hon'ble Tribunal be pleased to pass an order awarding compensation to the tune of Rs. 3,00,000/- (Rupees Three Lakh) only on account of mental sufferings, harassment and monetary loss to the applicant.
4. That the Hon'ble Tribunal be pleased to grant such other relief or reliefs to the applicant as Your Honour may deem fit and proper.

IX. INTERIM ORDER, IF ANY PRAYED FOR: -

In the Interim the applicant prayed for: -

That pending disposal of the application The Hon'ble Tribunal be pleased to pass an Order directing the Respondents not to send the applicant from the present place of posting to other place in the interest of justice.

X. IN THE EVENT of Application being sent by Registered Post, it may be stated whether the applicant desires to have oral hearing at the admission stage and if so, he shall attach a self addressed post-card or Inland letter, at which intimation regarding the date of hearing could be sent to him: -

To be heard in person.

XI. DETAILS OF POSTAL ORDER: -

Postal Order No. : 26 Gr. 318455
 Date of issue : 4. 4. 06
 Issued from : Gc. P. O
 Payable at : Guwahati

XII. LIST OF ENCLOSURES: -

As per Index

Parveen Kumar Garg

-VERIFICATION-

I, Sri Parveen Kumar Garg, s/o Sri Mahendra Kumar Garg, age - 35 years, working as Sargent in the office of 11 Wing Air Force Station, Tezpur do hereby verify that the contents of paragraphs I to IV are true to my personal knowledge, belief and information and paragraphs V to IX believed to be true on legal advice and that I have not suppressed any material fact.

And I sign this verification on this the 6th day of April 2006 at Guwahati.

Date : 6. 4. 06

Parveen Kumar Garg
Signature of the applicant

Place : Guwahati

E-861

Annexure-1

Certified that Mrs. Vimlesh w/o ^{14/10/04} at 4 PM
Kumar Gang, 58 yrs old, Female
w/o Mr. Patpani S/o Anoopshahar D/o
Anandshahar. Suffering from Viral fever
& chest pain ~~20~~ grade.

She is admitted in this Hospital on
14/10/04 & advise rest from 14-10-04
to 24-10-04 for restoration of
her health.

Printed on 21/10/04

Signature

Attested

By

24/10/04

Medical Officer
District Health Officer
State Health Officer
Government of India

Printed on 24/10/04
Attested by
Medical Officer
District Health Officer
State Health Officer
Government of India

Affested to be
true copy

Shri
Advocate

Hogew-K Sat Gang PK Elast/fer MORTU-B

प्राप्त पत्रों या रजिस्टर

ભાગાન્ધોન્યાન (ગી) - 316/L.A.E.E.(O).3

ANALYSIS : REGISTER OF COMMUNICATIONS RECEIVED
A/F-57 C/L 18

मिति/Date

©

तारीख/Date

RESTRICTED
FINAL FOR

COMPUTERISED PERSONNEL OCCURRENCE REPORTS AIRMEN/NCs(E): MAIN

UNIT NAME : MOFTU

UNIT CODE : TG58

COMMAND : HQ EAC

POR NO : P 5122
POR DATE : 24/11/2004
TOTAL OCC : 200
PAGE NO : 13 of 13

OCC NO SER NO RANK NAME TRADE NATURE OF OCCURRENCE DATE OF EFFECT AND AUTHORITY

PART I AIRMEN (CONT'D)

SECTION II AIRMEN (CONT'D)

THE U/M AIRMEN/NCs(E) IS/ARE PERMITTED TO ACCUMULATE THE UNAVAILED PORTION OF ANNUAL LEAVE FOR THE PURPOSE OF ENCASHMENT AT THE TIME OF DISCHARGE FROM THE SERVICE AS PER THE DETAILS MENTIONED AGAINST THEIR NAMES.

OCC NO	SER NO	RANK	NAME	TRADE	YEAR OF LEAVE	NO OF DAYS		NO OF DAYS AT UNAVAILLED	NO OF DAYS ACCUMULATE	REASON
						AL AVAILED	UNAVAILLED			
<u>AUTHORITY</u>										
152	698455	S. SGT	SINGH SK	WPN FIT	2003	38	22	22	22	FOR ENCASHMENT
										DSR(DLR)
153	699383	G. SGT	BARNWAL M P	WPN FIT	2003	32	28	28	28	ENCASHMENT
										CO

Auth : DSR (DLR) AND CO UNIT.

RE-ENTER THE ENTRY IN TOTO I/R/O THE U/M AIRMEN/NCs(E) PERMITTED TO ACCUMULATE THE UNAVAILED PORTION OF ANNUAL LEAVE FOR PURPOSE OF ENCASHMENT AT THE TIME OF DISCHARGE FROM THE SERVICE AS PER THE DETAILS MENTIONED AGAINST THEIR NAMES.

OCC NO	SER NO	RANK	NAME	TRADE	YEAR OF LEAVE	NO OF DAYS		NO OF DAYS AT UNAVAILLED	NO OF DAYS ACCUMULATE	REASON
						AL AVAILED	UNAVAILLED			
<u>AUTHORITY</u>										
151	698455	S. SGT	SINGH SK	WPN FIT	2003	56	4	4	4	WRONG PROMOTION
										CO(U)

OLD POR REF :- OCC NO 77 POR NO TG58/P/44/2004

OCC NO	SER NO	RANK	NAME	TRADE	YEAR OF LEAVE	NO OF DAYS		NO OF DAYS AT UNAVAILLED	NO OF DAYS ACCUMULATE	REASON
						AL AVAILED	UNAVAILLED			
<u>AUTHORITY</u>										
153	777147	R. CPL	PANDEY AK	WPN FIT	2003	47	13	13	13	WRONG PROMOTION
										CO(U)

OLD POR REF :- OCC NO 78 POR NO TG58/P/44/2004

Auth : DSR (DLR) AND CO UNIT

PUNISHMENTS

THE U/M AIRMEN / NCs(E) IS/ARE AWARDED WITH PUNISHMENTS UNDER SECTION 82 OF IAF ACT AS PER THE DETAILS MENTIONED AGAINST THEIR NAMES.

OCC NO	SER NO	RANK	NAME	TRADE	PUNISHMENT DETAILS	
					TYPE	DETAILS
156	760121	K. SGT	GARG PK	ELECT FIT		

*Certified to be true
Copy
S. SGT
Associate*

RESTRICTED

Cont'd to Page No...14

RESTRICTED

FINAL FOR

COMPUTERISED PERSONNEL OCCURRENCE REPORTS AIRMEN/NCs(E), MAIN

UNIT NAME: MOFTU

POR NO : P 54/2004

UNIT CODE: TGS8

POR DATE : 24/11/2004

COMMANDER : HQ EAC

TOTAL OCC : 200

PAGE NO : 14 of 19

CODED BY : NAME : PAPSI (NAME) DATE : 11 NOV 2004 APPROVAL : NAME : PAPSI (NAME) DATE OF EFFECT : 11 NOV 2004 AUTHORITY : 11 NOV 2004

PART I : AIRMEN (CONT'D)

SECTION II : AIRMEN (CONT'D)

AWARDED

DEPRIVATION OF ACTING RANK

ABSENTED HIMSELF FROM DUTY FROM 0700H ON 18 OCT 04 TILL HE REPORTED TO ORDERLY ROOM AT 0830H ON 30 OCT 04

Awarded by : W2 Cdr J MISHRA CO

Date of Punishment Awarded : 11-Nov-2004

TO THE OF RANK

ABSENT WITHOUT LEAVE

TOTAL ABSENCE 12 DAYS 12 DAYS 1 HR 29 MINUTES AT MOFTU B SQN ON 18-Oct-2004

Valid : PAPSI (P) 21

Verified no further entry under this Section Sqn Ldr

SECTION III

MARRIED QUARTERS, OCCUPATION AND VACATION

THE IVM AIRMEN/NCs(E) IS/ARE PERMITTED TO LIVE OUT AND OCCUPY THE SERVICE MARRIED QUARTERS AS PER THE DETAILS MENTIONED AGAINST THEIR NAMES.

			EFFECTIVE DATE	SMQ NO	REASON	AUTHORITY	FRW ISSUED/IN	
157	740033	T SGT	KUMAR P	INST FIT	10 Nov 2004	14/6	ON ALLOTMENT OF CO(UNIT) SMQ	N
158	765091	G SGT	CHATURVEDI M	AF FIT	15 Nov 2004	9/3	ON ALLOTMENT OF CO(UNIT) SMQ	N
159	790905	H CPL	TIWARI AK	RDO FIT	11 Nov 2004	104/5	ON ALLOTMENT OF CO(UNIT) SMQ	N

Authy : AOG / CO / STN CDR UNIT

S BILLETES - ACCOMMODATION LIVING OUT UNDER OWN ARRANGEMENTS (W/IN AND W/O MARRIED EST OF UNIT/STN)

THE IVM AIRMEN / NCs(E) IS/ARE PERMITTED TO LIVE OUT UNDER OWN ARRANGEMENT WITHIN AUTHORISED MARRIED ESTABLISHMENT AS PER THE DETAILS MENTIONED AGAINST THEIR NAMES.

			EFFECTIVE DATE	LIVING OUT ADDRESS	REASON	AUTHORITY	
160	651983	L SGT	PUNALEKAR SP	RAD FIT	08 Nov 2004	C/O MR KAKOTI NEAR HALESHWAR SOLMARA	ON POSTING CO
161	707116	L SGT	CHOURHARY S	ELECT FIT	04 Nov 2004	C/O SHIRANJIT ON POSTING SAREKAR NEAR MAIN GATE	CO
162	735915	B SGT	SREEKANTH B	WPN FIT	08 Nov 2004	C/O MR. G GOGOI NEAR...	ON POSTING CO

RESTRICTED

Conf'd to Page No....15

Sgt PAPSI

Annexure - 4

GENERAL APPLICATION

Service No. 760121.....(M) Rank.....C.F. Name.....P. K. GARG. Trade. Elec./A/C

Section. ELECTRICAL PLP

11 Wing, AF
C/O 99 APO

17 May 2005

Air Officer Commanding
11 Wing, AF
C/O 99 APOREVIEW UNDER RULE 33 OF AF REGULATION 1969
OF THE ORDER IMPOSING PUNISHMENT OF
REPRIMAND, RE. ACTING RANK.

Sir,

I have the honour to request / state that my attached application may
please be considered sympathetically and favourably.

Yours faithfully,

Remarks by Flight Commander

Date 18 May 05

forwarded.

(D. P. Balaw)
Sqn LdrFlt. Cdr. Elec. & Photo Flt
No. 11 Wing Air ForceRemarks by SWO

Date 18 May 05

forwarded

(B. R. G. P. L.)

Remarks by Asst. Flt Cdr HRM Flt

Date.....

Remarks by Flt Cdr HRM Flt

Date.....

Remarks by AOC

Date.....

Certified to be
true copy
Advocate

760424 - K Cpl P K Garg Elect/Fit

11 Wing, AF
C/O 99 APO

Air Officer Commanding
11 Wing, AF
C/O 99 APO

REVIEW UNDER RULE 33 OF AIR FORCE REGULATIONS 1969
OF THE ORDER IMPOSING PUNISHMENT OF
DEPRIVATION OF ACTING RANK

Sir,

1. I have the honour to request the following few lines for your kind consideration and sympathetic action.
2. I was on the posted strength of MOFTU 'B' w.e.f. 02 Mar 04 to 7 Jan 05, while on the posted strength of MOFTU 'B', I was attached to BHCT (under SFSI&O). On 14 Oct 04 at 1730 Hrs, I received a message through Orderly Officer that my mother is hospitalised and my presence is required there.
3. I had applied 10 days casual leave from 17 Oct 04 to 26 Oct 04, which was forwarded by Flt Cdr Flt Safety Flt, without asking any replacement from MOFTU 'B' but without any cogent and valid reason my leave was rejected by my Commanding Officer. While in fact on humanitarian ground, even in case of emergency situation like operations, war etc individuals may get leave to attend the medical emergencies of dependent parents, spouse, children etc. But in my case without any cogent reason the leave was denied and even the opportunity of personal hearing was also declined.
4. That faced with such an unprecedented situation, apprehending worst in respect of my mother, I rushed with my family to my hometown Anoopshahar Distt Bulandshahar (U.P.).
5. After attending my ailing mother I came back on 29 Oct 04, 2345 hrs and reported for duty on 30 Oct 04 (Saturday) at 0800 hrs (verified by civil police officials and forwarded on 04 Jan 05 to MOFTU 'B').

*Certified to be
true G.P.Y
Advocate*

6. On 11 Nov 04, the Commanding Officer tried me for charge of absence without leave without considering, the attending facts and circumstance and without looking into the medical certificate issued by Government Hospital (Xerox copy attached) in respect of my mother and my past clean career record in IAF, The Commanding Officer imposed maximum punishment i.e. deprivation of acting rank, which could be given under section 82 of AF Act which is highly disproportionate to alleged misconduct.

7. Further, I was made to work in the same unit with a lower rank along with my juniors to suffer the embarrassment and humiliation in sharp contrast to the guidelines and orders in this regards. It is relevant to mention here that as per guidelines as soon as the reduction of the rank(s) as a consequence of deprivation of acting rank under section 82 of Air Force Act is affected, the CO unit shall inform by signal to AFRO to post the airman out with immediate effect. Which was considerably delayed and I was posted to this wing w.e.f. 07 Jan 05 (approx after two months of my deprivation of rank).

8. As per the above mentioned facts and circumstances I feel that I was not meted out a fair and just treatment and highly disproportionate punishment is a sequel to that. Even after completion of six month from the date of deprivation of acting rank (11 Nov 04) also I am unable to restore my rank due to my late posting.(posted out from MOFTU 'B' w.e.f. 07 Jan 05).

9. It is therefore most respectfully prayed that my rank may please be restored by renewing the punishment awarded to me.

Yours Faithfully



.....
Remarks by AOC

for
Certified
free copy
Advocate

Annexure - 5

Extn: 5202

011302/C 1428/1/P1

23 Jun 05

STATION HEADQUARTERS (HRM FLIGHT)

REVIEW UNDER RULE 33 OF AF RULE 1969
760424-K CPL PK GARG ELECT FIT

1. Reference is made to application dated 17 May 05 in respect of above named air warrior. The application of the air warrior has been considered at appropriate level has not been agreed to by the competent authority.
2. It is requested that above named air warrior may be informed accordingly.


(Anjali Iyer)
Sqn Ldr
Flt Cdr HRM Flt

✓
Flt Cdr Elect and Photo Flt

see cdr
Pl show R to cpt garg

①

28/6

Certified to be
true copy


Advocate

Annexure - 6

Extn : 5202

11W / 1601 / 1 / 2 / P3

23 Jul 05

STATION HEADQUARTERS (HRM FLIGHT)

RESTORATION OF FORMER RANK OF ACTG SGT
760424K CPL PK GARG ELECT FIT

1. Authority for restoration of the former rank of acting Sgt with immediate effect in respect of the above named airman has been received vide RRP/451 dated 22 Jul 05.
2. It is requested that the abovementioned air warriors be directed to report to this flight for further formalities.



(Anjali Iyer)
Sqn Ldr
Flt Cdr HRM Flt

Flt Cdr Elect Flt

Certified to be true copy


Admireet

Subhash Ch. Acharya

B. A. (HONS.) LL.B.
ADVOCATEDistrict Court, Tezpur
Gauhati High Court.Phone : 230430 (R)
220358 (Bar Library)
Mobile : 94350-81288Residence
Ex - Police Line
Tezpur - 784001
Sonitpur, Assam

Registered with A/D

Ref. No.

Date 17.12.05

To,

1. Union of India
Represented by the Secretary to the Ministry of Defence
New Delhi
2. Air Officer Commanding
11 Wing, Air Force
AF Station, Tezpur
Dist:- Sonitpur, Assam.
3. Commanding Officer
MOFTU "B" SQN
C/o 11 Wing, AF Station, Tezpur
Dist: - Sonitpur, Assam.

NOTICE UNDER SECTION 80 OF CIVIL PROCEDURE CODE:-

Dear Sir,

Under instruction of my client Sri P.K. Garg, Service No. 760424-KSgt, serving in the Indian Air Force, Air Force Station, Tezpur, P.O- Tezpur, Dist- Sonitpur, Assam, I do hereby serve upon you the following Notice:-

1. That my client after serving in many places in India sincerely and honestly ultimately was posted to Air Force Station, Tezpur, under Commanding Officer, MOFTU "B" SQN, C/o 11 Wing, C/o 99 APO that my client since the day of joining in Indian Air Force has been discharging his duty sincerely, honestly and diligently without any blemish in his service career.
2. That while my client was serving in the Air Force Station, Tezpur, he applied to the concerned authority for 12(twelve) days casual leave from 18th October 2004 to 29th October 2004 for the purpose of seeing his ailing mother as she was suffering from serious illness. The Commanding Officer, Wg. Cdr. J. Mishra without considering the leave application of my client rejected the same. However, the Commanding Officer could have granted the same under the prescribed rules.

Contd...Page 2

*Certified to be
true copy
Subhash Acharya*

*Subhash Acharya
Advocate*

3. That on 14-10-2004, upon receipt of a message from his younger brother that his mother was seriously ill and she was hospitalized and he was requested to come with family and money. On receipt of this information, my client submitted an application for 10(ten) days casual leave from 18th October 2004 to 27th October 2004 and said application of my client was forwarded to Section Commander SQN. Ldr and he on his turn forwarded the same to the Commanding Officer Wg. Cdr. J. Mishra for a approval. That surprisingly the Commanding Officer Wg. Cdr. J. Mishra did not approve the leave application of my client.
4. That the leave application of my client having not being granted and the illness of my client mother becoming serious, my client finding no option left before him was compelled to leave the Station to meet his ailing mother. That my client after spending 12 (twelve) days with his ailing mother came back on 29th October, 2004 and my client reported for duty on 30th October, 2004. That my client submitted medical certificate regarding illness of his mother for consideration of his leave as casual leave, however before the leaving for his hometown to see his seriously ill mother who was hospitalized. That the leave of absence was not granted despite the fact that my client left the Station for a sufficient cause and /or reason.
5. That however without giving any sympathetic consideration to my client's leave of absence (which my client had to do under a unavoidable circumstance) my client was charged for absence without leave for 12 days.
6. That it may be stated that there has not been any act or omission on the part of my client and in no case his past service record was tarnished or stigmatized.
7. That for reasons stated above and for the aforesaid charge, my client was awarded with maximum punishment which could not be given under Section 82 of Air Force Act and the punishment imposed on my client was in clear contravention of the provisions of the laid down law. And my client as a result he was deprived of his acting rank.
8. That the provisions of law is that as soon as the Commanding Officer of the Unit awarded punishment of deprivation of rank of any airmen, he must be posted to the new unit and the matter may be immediately informed to AFRO of the matter of reduction of rank and that after the period of six months service, the airman may be restored to his former rank.
9. That my client however, without being posted to a new unit, had to work in the same Unit with the lower rank along with his junior colleagues, as a result of which my client had to suffer from constant humiliation and embarrassment to the utter

Contd. Page.3



A handwritten signature in black ink, appearing to read "Advocate".

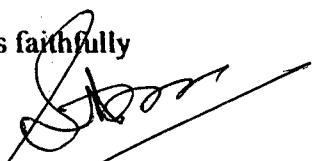
violation of the guidelines and the order/provisions of Law and the Rules. That in the same unit after serving in a lower rank for a period of approximately two month, my client was restored to his former position/rank after eight months from deprivation of his rank.

10. That my client thereafter upon deprivation of his rank, submitted a review petition under Rule 33 of Air Force Regulation 1969 against the punishment of deprivation of acting rank to the Air Force Commanding 11 Wing AF. C/O 99 APO which was also not considered.
11. That the punishment which was awarded to my client was biased, unjust and improper; hence illegal.
12. That the punishment imposed on my client is in direct violation of and in contravention of the provisions of the law/regulations and for which my client had to suffer mental harassment and ignominy before his colleague.

RELIEF CLAIMED:-

I therefore, on the instruction of my client demand that you would after due consideration declare that the punishment awarded to my client is illegal and the punishment awarded to my client being illegal, delete the same from the service record of my client and further demand that you would pay the amount of Rs. 3,00,000/- (Three lakh) only to my client as compensation on account of mental suffering, harassment and monetary loss and on your failure to do so my client will be compelled to initiate legal proceeding in the Court of Law against you all after the expiry of 2 (Two) months from the date of receipt of this notice, for which you would be liable for all costs and consequence which please take note of.

Yours faithfully


(Sri Subhash Ch. Acharya)
Advocate, Tezpur.

(Duplicate) TEZPUR HEAD POST OFFICE
RLAD B 57791
Counter No:2,OP-Code:BDAS
To:COMMANDING OFFICE,NOFTU B BN
C/O 11WING AIR FORCE TEZP, PIN:78
INDIA POST

Wt:20grams,
Amt:25.00 , 17/12/2005 , 13:05
Have a nice day

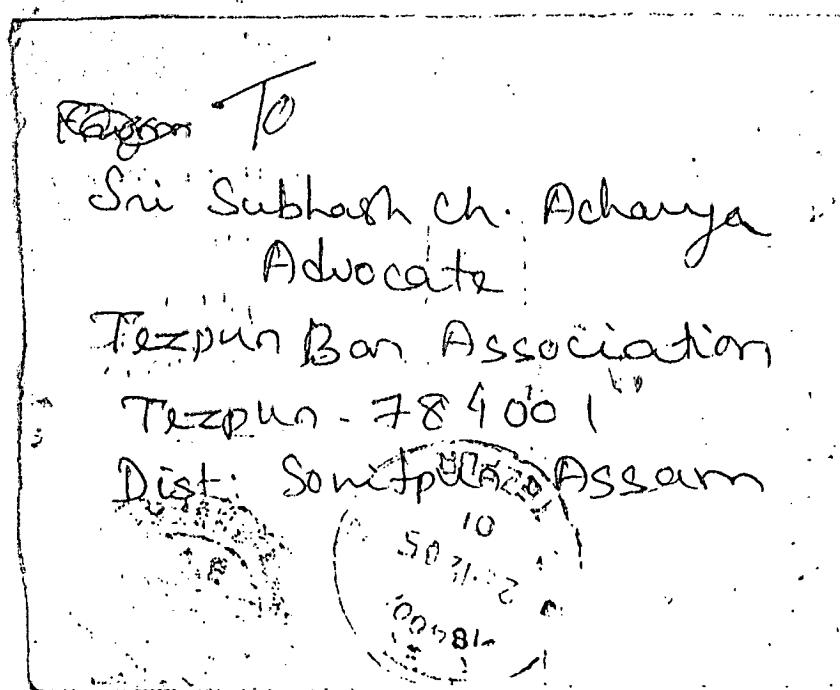
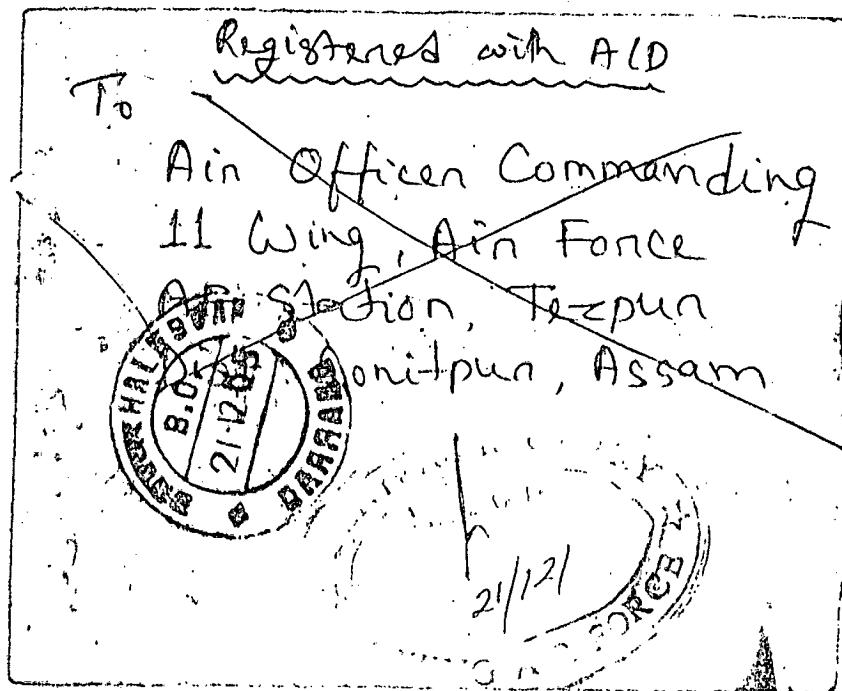
TEZPUR HEAD POST OFFICE
RLAD B 57791
Counter No:2,OP-Code:BDAS
To:THE UNION OF INDIA,MINISTRY OF DEFANCE
NEW DELHI, PIN:80
INDIA POST

Wt:20grams,
Amt:25.00 , 17/12/2005 , 13:06
Have a nice day

TEZPUR HEAD POST OFFICE
RLAD B 57791
Counter No:2,OP-Code:BDAS
To:AIR OFFICE COMMANDIN,11WING AIR FORCE
TEZPUR ASASM, PIN:70
INDIA POST

Wt:20grams,
Amt:25.00 , 17/12/2005 , 13:06
Have a nice day

Certified to be free copy
*Govt
Advocate*



" " " to be true copy

Certified

S. K. Acharya
Advocate

Registered with A/D

To

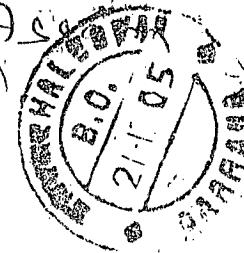
Commanding Officer

MOFTU "B" Sqn

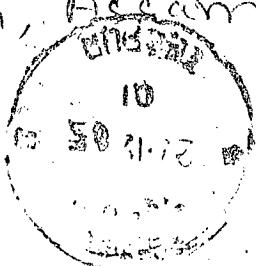
C/o 11 Wing, Air Force

AF Station, Tezpur

Dist: Sonitpur, Assam

~~Revised~~ To

Sri Subhash Ch. Acharya
 Advocate, Tezpur Bar Association
 Tezpur, 784001
 Dist- Sonitpur, Assam



verified to be true copy

Registered with A/D

To:

the Union of India
Represented by the Secretary
to the Ministry of Defence
Govt. of India
Nehru Bhawan
India Gate
New Delhi - 110 011

From:

Sri Subhash Ch. Acharya
Advocate

Tezpur Bar Association

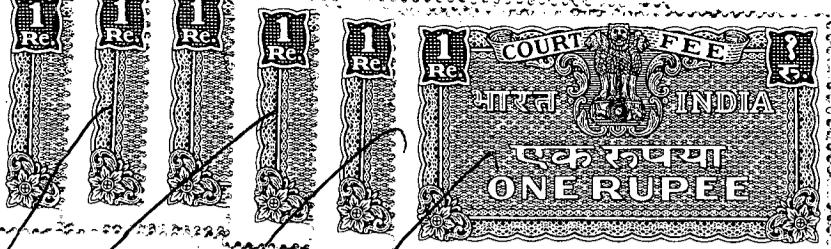
Tezpur - 784001

Dist: Sonitpur (Assam)

Certified to be true

Copy

S. Acharya
Advocate



SL. No.

DISTRICT:

3681

32
Praveen Kr. Garg
Power of Attorney

VAKALATNAMA
Central Administrative Tribunal
IN THE GAUHATI HIGH COURT

[THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM
AND ARUNACHAL PRADESH]

Guwahati Bench

DA NO 88

Sri Praveen Kr. Garg

APPELLANT
PETITIONER

VERSUS

Union of India & others

RESPONDENT
OPPOSITE-PARTY

Know all men by these presents that the above named
do hereby nominate, constitute and appoint Sri/Smti Subhash Ch. Acharya and
Sri Palash Hazarika Advocate and such of the undermentioned Advocates as shall
accept this Vakalatnama to be my/our true and lawful Advocates to appear and act for me/us in the matter noted above
and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or
drawing money, filing in or taking out papers, deeds of composition etc. for me/us and on my/our behalf and I/We agree
to ratify and confirm all acts to be done by the said Advocates as mine/ours for all intents and purposes. In case of non-
payment of the stipulated fee in full, no Advocate will be bound to appear and act on my/our behalf.

In Witness Whereof I/We hereunto set my/our hand on this Day of

N. M. LAHIRI (Sr. Adv.)	A. K. PHOKAN (Sr. Adv.)	DR N. K. SINGHA	A. K. BARPUJARI
T. N. PHUKAN (Sr. Adv.)	K. R. PATHAK	D. C. MAHANTA (Sr. Adv.)	S. S. SHARMA
B. M. GOSWAMI (Sr. Adv.)	BHUBANESWAR KALITA (I)	T. C. KHATRI	S. P. ROY
J. P. BHATTACHARJEE (Sr. Adv.)	B. R. DAS (Sr. Adv.)	MS. BINOYA DUTTA	K. K. BHATRA
D. C. SHARMA	S. P. DEKA	BHABATOSH BANERJEE	R. P. SHARMA
B. K. GOSWAMI (Sr. Adv.)	D. R. GUHA	R. K. JAIN	S. C. BISWAS
A. M. MAZUMDAR (Sr. Adv.)	S. A. LASKAR	MRS. ANIMA HAZARIKA	P. C. RAYMEDHI
P. K. BARUA (Sr. Adv.)	SAUKAT ALI (Sr. Adv.)	G. K. BHATTACHARYYA (Sr. Adv.)	UTPAL DAS (I)
S. N. BHUYAN (Sr. Adv.)	B. K. ACHARYYA	PRANABANANDA PATHAK (Sr. Adv.)	DR S. S. HARLALKA
J. K. BARUAH (Sr. Adv.)	MRS. USHA BARUAH	T. C. MAJUMDAR (Sr. Adv.)	D. R. GOGOI
ANIL SARMA (Sr. Adv.)	N. C. DAS (Sr. Adv.)	DR H. N. DAS (Sr. Adv.)	KAHIRUL BASAR
B. K. DAS (Sr. Adv.)	A. K. BHATTACHARYYA (Sr. Adv.)	B. C. MALAKAR	A. S. CHOUDHURY (Sr. Adv.)
M. A. LASKAR (Sr. Adv.)	A. B. CHOUDHURY	SAMSUL HUDA	DINDAYAL AGARWALA
DR S. N. CHETIA	T. S. DEKA (Sr. Adv.)	BHADRESWAR TANTI	KAMAL AGARWAL
A. S. BHATTACHARJEE (Sr. Adv.)	K. P. SARMA (Sr. Adv.)	N. N. SARMA	MD. SAMNUR ALI
A. R. BANERJEE (Sr. Adv.)	B. P. BORAH (Sr. Adv.)	JANARDAN DAS	JOYDEV CH. DAS
A. R. BARTHAKUR (Sr. Adv.)	H. K. SARMA	CHAITANYA BARUAH (Sr. Adv.)	V. K. BHATRA
D. K. HAZARIKA (Sr. Adv.)	PRABIN BARTHAKUR (Sr. Adv.)	A. C. SARMA	A. C. BORBORA
N. N. SAIKIA (Sr. Adv.)	M. C. BARTHAKUR	N. Z. AHMED	P. K. KALITA
J. M. CHOUDHURY (Sr. Adv.)	P. C. GAYAN	N. C. PHUKAN	SAILEN MEDHI
P. K. GOSWAMI (Sr. Adv.)	C. K. SHARMA BARUA (Sr. Adv.)	MUNIN (GAUTOM) SARMA	MRS. M. B. DUTTA CHOUDHURY
P. G. BARUAH (Sr. Adv.)	ANUP KR. DAS	FAIZNUR ALI	P. C. GOSWAMI
C. R. DE (Sr. Adv.)	DR Y. K. PHUKAN (Sr. Adv.)	D. K. KAKATI	APURBA SARMA (I)
D. K. BHATTACHARYYA (Sr. Adv.)	DIBAKAR GOSWAMI	G. N. SAHEWALLA (Sr. Adv.)	K. H. (SALIM) CHOUDHURY (Sr. Adv.)
D. K. TALUKDAR (Sr. Adv.)	HIRENDRA NATH SARMA (Sr. Adv.)	G. K. JOSHI (Sr. Adv.)	A. K. PURKAYASTHA
R. P. AGARWALA (Sr. Adv.)	BIJON CH. DAS	A. A. MIR	ASHIS DAS GUPTA
D. P. CHALIHA (Sr. Adv.)	R. L. YADAV	MS. REKHA CHAKRAVORTTY	L. P. SHARMA
MRS. K. DEKA	PRAFULLA ROY	B. P. KATAKEY (Sr. Adv.)	VIJAY HANSARIA
BISHNU PRASHAD	A. C. BURAGOHAIN	MRS. JHARANA BORAH	B. N. SARMA
S. S. RAHMAN	B. L. SINGHA	S. N. SARMA (Sr. Adv.)	J. L. SARKAR
GOLAP SARMA	P. K. MUSAHARY	MD. ABDUL MANNAN	R. C. SANCHATI
S. R. BHATTACHARJEE (Sr. Adv.)	M. Z. AHMED	DILIP KR. DAS (Sr. Adv.)	J. P. BORA
P. C. DEKA (Sr. Adv.)	R. P. KAKOTI	PRADIP KHATANIAH	SISHIR DUTTA
BHARGAV CHOUDHARY	S. I. RASUL	N. CHAKRAVORTY (Sr. Adv.)	C. R. BORAH
P. K. DAS	GURMOORTHY GOPAL	MRS. K. YADAV	P. K. GOSWAMI (I)
A. K. CHAUDHURI	B. K. GHOSE (Sr. Adv.)	DR B. P. TODI (Sr. Adv.)	N. S. DEKA
B. R. DEY	S. K. BARKATAKI	MRS. K. BHATTACHARYYA	M. SAHEWALLA

H.A. SARKAR	P. K. GOSWAMI (II)	P.K. BARMAN	KALYAN BHATTACHARJEE
MRS. RUMA BORDOLOI	SANJOY MITRA	RAJEN CHOUDHURY	DAYAL CH. BARMAN
B. K. JAIN	MS. KALYANI DEVI	MD. NAZIMUDDIN AHMED	MS. R.L. GOGOI
NILOY DUTTA (Sr. Adv)	PARAMANANDA TALUKDAR	MD. HABIBUR RAHMAN	MD. K.A. MAZUMDAR
CHINMOY CHOWDHURY	MANABENDRA NATH	JAYANTA CHUTIA	U.C. BHATTACHARYYA
KAMAL NAYAK	D.K. KOTOKY	A.K. ROY	TAYUM SON
SK. N. MOHAMMAD	T. BIDYUT BIKASH	R.K. PAUL	MS. R. DAS MOZUMDAR
GIRISH MISHRA	S.B. SARMA	ASWINI THAKUR	MS. SYEDA I.A. BEGUM
JOGINDER SINGH (Sr. Adv)	S.K. SAHA	JOGESWAR SAIKIA	A.S. NIJAMUDDIN
ABU SHARIF	YADAB DOLOI	A.K. SARKAR	RANJAN MAZUMDAR
B.B. NARZARI	R.C. DAS	P.B. MAZUMDAR	RAMEN DAS (I)
MD. ABDUL WAHED	P.K. TIWARI	L.M. KSHETRY	N.N. OZAH
NASIMUDDIN AHMED	D.C. LAHIRI	M.K. SAIKIA	S.K. PAUL
MANORANJAN DAS	PRANAB BORAH	A.J. DAS	MUK PERTIN
DR GOBIND LAL	DR (MS.) S. RAHMAN	BISHNU BURAGOHAIN	D.R.A.C. PHUKAN
B.C. PATHAK	MRS. S.D. BHATTACHARYYA	A.F.G. OSMANI	M.C. DEKA
F.H. LASKAR	MANOJIT BHUYAN	SANJIB SAIKIA	PALLAV KATAKI
MRS. M. HAZARIKA	RAMESH BARPUJARI	MS. PORI BARMAN	S.C. KEYAL
SAURAV KATAKI	MRS. NIRUPAMA SAIKIA	MD. A. SABUR CHOUDHURY	MS. S. B. BHUYAN
MD. ABDUL HAI	JENAT MOLLAH	R. N. KALITA	SKH. MUKTAR
GAUTAM UZIR	PUSPA KT. BORA	MS. MANOSHI HAZARIKA	APARESH CHAKRAVARTY
H.R.A. CHOUDHURY	M.L. SHARMA	MS. A. BHAGAWATI	MS. J. PHUKAN GOGOI
MRS. MANJULA DAS	MS. TRIBENI GOSWAMI	RANJAN BARUAH	GAUTAM BAISHYA
BHABENDRA N. SARMA	R.K. MALAKAR	JNAN CH. NATH	SIDHARTHA BHATTACHARYYA
BENU DHAR DAS	BISWAJYOTI TALUKDAR	KR. DEEPAK DAS	M.P. SHARMA
S. L. TULSHYAN	P.K. BARMAN	MONMOHAN TALUKDAR	RANJIT DAS
N.N. KARMAKAR	ANIL CH. DUTTA	UPAMANYU HAZARIKA	RAMESH GOENKA
MRS. REETA BORBORA	SINGHNAD CHOUDHURY	AMLAN DUTTA	PHANIDHAR GOGOI
HRISHIKESH ROY	DILIP MOZUMDER	BILLAL HUSSAIN	MS. P.B. HATIKAKOTI
PRADIP DAS	A.M. BUZARBARUAH (I)	T. J. MAHANTA	MS. SUNITY SONOWAL
MD. M. H. RAJBARBUIYAN	ARUP KR. SHARMA (I)	M.D. CHOUDHURY	MS. BABITA GOYAL
MRS. J. B. KARBHISH	MD. JASIMUDDIN AHMED	MS. S. DEKA BARUAH	BIMAL CHETRI
D. N. CHOUDHURY	DR P.N. HAZARIKA	MS. NILIMA DEVI	PREM SHARMAH
S.S. GOSWAMI	ZIAUL KAMAR	SATYEN SHARMA	BISWAJEET GOSWAMI
K. K. MAHANTA	MRS. M. PHUKAN	RAM CH. SAIKIA	MRS. EVA KAKOTI
JAGDISH SHARMA	R. K. SAIKIA	UJJAL BHUYAN	T.C. CHUTIA
P. S. DEKA	SUBRATA NATH	DIBAKAR SHARMA (I)	V.K. CHOPRA
MONINDRA SINGH	DHANESH DAS	MS. A.G. BARUAH	S.K. SINGH
N.R. PHOOKAN	H.N. GOSWAMI	MS. MANJULI DEV	C.T. JAMIR
K.P. PATHAK (Sr. Adv)	H.P. BARMAN	AMARENDRA CHOUDHURY	MALKIT SINGH
ARUP KR. GOSWAMI	MS. JYOTI TALUKDAR	DR P. K. BHUYAN	H.K. SHARMA
S.S. DEY	SACHIN KR. SHARMA	MS. G. D. MAZUMDAR	SUDAMA CHAUHAN
DIGANTA DAS	L.R. DUTTA	JYOTIRMoy ROY	U.K. BORTHAKUR
MRS. B. ACHARYA	J.N. CHAKRAVARTY	ASHIS BHATTACHARJEE	MS. GEETA DEKA
DILIP CHOUDHURY	QZI. S. KUTUBUDDIN	MS. PRANATI SHARMAH	MS. N. DUTTA SHARMA
LAKSHESWAR TALUKDAR	S.K. KEJRIWAL	KHARGESWAR DAS	MS. S. ADWANI
S.P. MAHANTA	MS. PRATIMA DAS	H.K. BAISHYA	P.J. PHUKAN
SK. CH. MOHAMMAD	JAGANNATH BARUAH	BISWA NATH SHARMA	MS. R. PATHAK BORAH
HASIBUR RAHMAN	MD. M. AHMED	CHANDAN DAS	MD. M. H. CHOUDHURY
MS. AJANTA DHAR	MS. B. K. DEVI GOSWAMI	S.K. LAHKAR	RAB HUSSAIN
B. IBOCHOWBA SARMA	B.C. SARMA	RASAMAY DUTTA	C.K. DAS
A.K. MAHESWARI	MS. J.D. ACHARYYA	MS. S. BAYAN ROY	PALLABH BHOWMIK
P.N. SINGH	V.M. THOMAS	S. N. DEV NATH	S.M. SARKAR
NILAMONI GOSWAMI	K.K. PHUKAN	D.C. DUTTA	S.K. GOSWAMI
MS. BHARATI DEVI	B. DEVA GOSWAMI	MS. SNIGDHA BARUAH	HARMOHAN TALUKDAR
DR Z.N. SHARMA	AMAL CHANDRA DAS	MRS. P.M. DUTTA	R.M. CHOUDHURY
K.K. DEY	MS. BAHARUN SAIKIA	H.S. THANGKHIEW	MASLIM GHANI
G.K. DUTTA	MRINAL KR. CHOUDHURY	P.J. SAIKIA	J.C. BEZ
B. MRINAL CHOUDHURY	MS. AHMEDA BEGUM	RAJ KR. AGARWALA	BIJAN CHAKRABORTY
KUMUD BARUAH	D.C. KATH HAZARIKA	KAMALESH K. GUPTA	A.B. ROY (Sr. Adv)
APURBA KR. SHARMA	MD. MOTIUR RAHMAN	B. C. CHOUDHURY	A.M. BUZARBARUAH (II)
NAZRUL ISLAM	MS. DIPTI DAS	JAIRAM GIRI	UTPAL RAJ SAIKIA
RAJIB BORUAH	GOPINATH DAS	SANTANU BHARALI	L. NESSA CHOUDHURY
SRIKANTA HAZARIKA	M.K. JAIN	P.K. ROY	DHIRAJ KR. SAIKIA
K.N. CHOUDHURY (Sr. Adv)	MS. BASANA RAJKHOWA	MS. GOURI SINHA	J.K. MISRA
MRS. ABHA BHATTACHARYYA	B. M. SARMA	P.C. DEY	BIPUL SARMAH
A.K. THAKUR	S.C. DUTTA ROY	K.K. NANDI	MS. S. DAS BARUAH
A.C. MAHANTA	S.L. JAIN	R.N. PURKAYASTHA	G.K. THAKURIA
MS. BHUMIKA CHOUDHURY	B. K. BHATTACHARJEE	S.K. SINGH	H. K. NATH
DR A.K.G. THAKURIA	MS. ANUPAMA DEVI	D.K. GOSWAMI	RAFIQUL ISLAM
D.K. MISRA (Sr. Adv)	MS. M. BUZARBARUAH	R.K. JOSHI	K.R. SURANA
DR A.K. SARAF (Sr. Adv)	MS. MRIDULA DEVI	D.C. CHETIA	MS. L. CHENTALAPATI
R.C. BARPATRAGOHAIN	BHASKAR J. DUTTA	MD. ABDUL HANNAN	MS. D. DAS ROY
MD. ALI SEIKH	MANIK CHANDA	MD. IQBAL HUSSAIN	ANUPAL DUTTA
B.K. TALUKDAR	K.K. MOUR	DEBJIT KR. DAS	P.K. ROYCHOUDHURY
NISHITENDU CHOUDHURY	B.B. GOGOI	MS. A.D. THAKURIA	K.C. MAHANTA
G.P. BHOWMIK	ABDUR ROSHID	MS. ANUBHA DAS	B. C. TALUKDAR
MD. ABDUL HAKIM (I)	M.R. PATHAK	MS. NEELI BORDOLOI	R.K. DAS
UPENDRA NATH DAS	P.K. SHARMA	D.K. KOTHARI	PRABIR CHOUDHURY

KHAGEN GOGOI	JOYRAM SAIKIA	K.C. SARMA	S.J. BARTHAKUR
RAJESWAR SARMA	BHUMIDHAR BARUAH	SUMAN CHAKRABARTY	MS. ANJANA DAS
T.G. BARUAH	DEVA KR. SAIKIA	ABRAR AHMED	K. KATH HAZARIKA
D.G. BARUAH	PRAN BORA	MS. SANGHAMITRA DOWERA	PRITOSH BANIK
MD. ABDUL HAKIM (II)	DEBAJYOTI TALUKDAR	PRASANTA KHATANIAR	ARUNABH CHOUDHURY
A.C. KALITA	MS. M.D.G. BARUAH	ANUP JYOTI SARMA	S.R. HALOI
B.C. SAIKIA	BHABANI PHUKAN	S.C. CHAKRABORTY	BHASKAR DUTTA
TAFAZZUL HUSSAIN	RAHMAN ALI	P.M. DASTIDAR	TAYAM SIRAM
TAUHIDUL ISLAM	DHIRENDRA KR. DAS	HAMIDUR RAHMAN (II)	DULAL TALUKDAR
R.D. LAL	R. K. BORAH	MS. DEEPAWALI SHAH	C.R. BISWAS
B.C. CHAKRABARTY	ALOK VERMA	D.K. CHOMAL	BHASKAR KR. SHARMAH
MS. SUNITA KERJIWAL	HRISHIKESH SARMA	MS. ASHA JAIN	A.K. SAIKIA
SUKUMAR CHOUDHURY	A.R. SIKDAR	MD. A. H. LASKAR	DINESH AGARWAL
G.C. PHUKAN	NITYANANDA BARUAH	AJIT DAS	MS. PANCHALI BHATTACHARYA
N.H. MAZARBHUYAN	N.K. NATH	MS. REETUJA DUTTA	MS. MAMONI CHOUDHURY
BIMAN BARUAH	DR PAUL PETTA	S.K. TEWARI	MS. TRIPUDHARA DAS
TONING PERTIN	MS. ARIFA K. CHOUDHURY	TAPAN KR. DAS (I)	SURAJIT CHAKRABARTY
BASARUDDIN AHMED	D.M. BORDOLOI	SHAH S. A. RAHMAN	MS. U. BHATTACHARYYA
MS. DEEPA BORAH	M.K. GARODIA	PARAG K. DUTTA	MS. MOMIKSHYA ARUNA
MD. ABDUL MALEQUE	MRS. R. PHUKAN SAIKIA	P.C. BARPUJARI	RAJESH AGARWALL
J.C. GAUR	J. N. SARMA	B.N. HAZARIKA	ABDUL MALIK
H.K. CHOUDHURY	HAMIDUR RAHMAN (I)	R.R. KALITA	MS. D.S. NEOG
BIPLAV CHAKRAVORTY	KAMALESH SHARMA	M.K. SHARMAH	MS. N. N. AHMED
P.N. CHOUDHURY	BISWADEV SINHA	B.C. KALITA	MS. S. T. SARMA
ARUNESH DEB ROY	H.K. DAS	DR B.U. AHMED	H. B. GOSWAMI
MS. N. BHATTACHARYYA	B.D. KONWAR	M.U. MAHMUD	KHIZIRUL MONIR
PRABIN MAHANTA	T.N. SRINIVASAN	B.N. SARMA BORDOLOI	MRS. K. K. CHOUDHURY
H.K. MAHANTA	DILIP BARUA	SALAHUDDIN AHMED	MS. MAMONI DEKA
A.C. BARUAH	N.J. DUTTA	MRS. J. SAIKIA BHUYAN	MS. DEBJANI SEAL
M.M. RAY	J. K. BAISHYA	NARAYAN CHAKRABORTY	MS. PRIYANKA BARUA
P.K. DAS	MATHEIM LINGGI	SASHANKA DASGUPTA	ABHIJIT BHATTACHARYYA (I)
MS. SOHELI SEAL	MS. APARNA DEV	RIPUN BORA	MS. ECHO SHARMA
MR. AJANTA TALUKDAR	AVIJIT ROY	JAYNAL ABDIN (I)	KALYAN PATHAK
MRS. N. T. NATH	KRISHNENDU PAUL	T.P. MAZUMDAR	MANISH GOSWAMI
NIRMALENDU SINHA	HALADHAR KALITA	ANUPAM SARMA	MRINMOY KHATANIAR
MISS. Z. TSIBU KHRO	DIBAKAR GOSWAMI (II)	KAMESWAR LASKAR	DIPANKAR BORA
MS. ANITA DEVI	MRS. N. DEVI SARMA	U.K. THAKURIA	SUMAN SHYAM
MRS. ANU BARUA	C.R. DAS	J. M. DAS	BEDADYUTI CHOWDHURY
MS. FATIMA AHMED	MS. ANJU TALUKDAR	MS. G. DAS LAHKAR	MS. BORNALI BHUYAN
NILUTPAL BARUA	S. P. DEY	CHANDRA BORUAH	MS. BANTI DUTTA
MS. B. DUTTA DAS	MRS. INDRANI SARMA (I)	S.P. SHARMA	MS. MOUSHUMI DEKA
UTPAL CH. DAS	MS. BHANU SENAPATI	BHUBANESWAR KALITA (II)	MS. CHANDANA NANDI
ARUP KR. SARMA (II)	DEBASIS SUR	N. K. GOLDSMITH	SUNIL AGARWAL
MS. S. BARPUJARI	MS. ANURUPA DEY	SURAJIT DUTTA	HARI KANTA DEKA
S.S. SAMADUR RAHMAN	D.C. BORAH	A.K. MEHTA	MS. REHANA BEGUM (I)
BISWAJIT PRASAD	R. K. PRADHAN	ANJAN J. SAIKIA	O.P. SAHARIA
MS. M. PRADHAN	SANTANU BHATTACHARYYA	A.K. BARUAH (II)	S.C. ACHARYA
A.K. JAIN	SATYAJEET SHARMA	BALDEV SINGH	S.S. DUTTA
MS. JYOTIMALA KONWAR	DEBA KR. DAS	Y.S. MANNAN	AKHTAR PARVEZ
MS. CHANDANA DEKA	PRIYATOSH BHATTACHARJEE	RAJ SEKHAR	MS. N.S. THAKURIA
D.R. BORA	PARITOSH PURKAYASTHA	PULIN BISWAS	S.S. MOZINDER BAROOAH
H.R. KHAN	MS. RINA BHATTACHARYYA	MONOJ BHAGABATI	DIPUMANI THAKURIA
SYEDI. RAHMAN	DEBAJIT BHATTACHARJEE	SONESWAR DAS	JAINULABEDIN (II)
PARAMANANDA BORAH	PRADIP DUTTA ROY	MRINAL SARMA	JAWRA MAIO
JAYANTA TALUKDAR	M.K. MAJUMDAR	MD. A. ALAM KHAN	JOGEN HANDIQUE
MS. BONTI SARMA	B. M. CHOUDHURY	MRS. J. CHAKRABORTY	I.A. TALUKDAR
KULENDRA BHATTA	SOUMITRA SAIKIA	MS. S.B. CHOUDHURY	BIKRAM CHOUDHURY
MS. A. DEKA LAHKAR	SYED MD. T. CHISTIE	U.S. AGARWALLA	NABAJIT BHARALI
P.K. BARUAH (II)	DR (MRS.) M. PATHAK	P.K. SENOWA	MRS. H. M. PHUKAN
CHITTARANJAN GOSWAMI	MS. KALPANA BARUAH	O.K. MAHESREE	A.R. MEDHI
N.K. BARUA	B.W. PHIRA	N.N. BHUYAN CHOUDHURY	MD. BABULUR RAHMAN
B.K. BAISHYA	S.R. RAVA	SARBESWAR DAS	P.K. PODDAR
IFTE KHAR AHMED	MS. P.B. BHATTACHARJEE	MRS. AMI B. SARMA	MD. ILIAS ALI
D.C. NATH	S.C. BHARALI	AFTAB ALAM	RAMKRISHNA BHATTACHARJEE
MS. NILUFAR RAFIQUE	MANOJ AGARWAL	J.K. ADHYAPOK	M.K. MISRA
ZAFAR IQBAL	HAREN DAS	COL (RTD.) M. GOSWAMI	R.J. BARUA
MS. MEGHAMALA SHARMA	MS. AJANTA NEOG	B.K. SINGH	B. K. DUTTA
AJANTA SARMA	ARNAB BISWAS	MD. AYUB ALI	MRS. S. DAS BHUYAN
ADIL AHMED	SAHIDA BEGUM	ADHIR S. CHOUDHURY	MRS. M. RAJKUMARI
MS. NANDITA MORAL	MONMOHAN GOSWAMI	S.R. SAIKIA	ACHYUT OZAH
MS. DEEPANJALEE DAS	P.C. CHOUDHURY	BAHADUR RAMCHIARY	BIKAS HAZARIKA
O.P. BHATI	M.N. NATH	TAPAN DAS (II)	MS. MONI NATH
DR (MRS) P. CHAKRABARTY	MS. UMA CHAKRAVORTY	MRS. PUSPA GOGOI	S. K. DAS
JAINUDDIN AHMED	MS. JUTHIKA CHAKRABORTY	MS. APARAJITA SHARMA	RAHMAT ALI
B. KARPUKAYASTHA	MS. S. SENAPATI	AJOY KR. DAS	DEVAJIT SAIKIA
SIDHARTHA SARMA	MANASH SARANIA	BIMAL KR. JAIN	MATIN B. U. AHMED
A.K. DEY	MRS. G. DAS HALOI	REKIBUDDIN AHMED	B. K. HAZARIKA
S.K. MEDHI (I)	MRS. PRANITA CHOUDHURY	MRINAL KALITA	SONJOY SARMA
MD. SHAMSUL ISLAM	DEVASHIS THAKUR	MS. CHANDRAMA SARMA	MD. A. J. ATIA
RATUL GOSWAMI	MS. Z. ARA BEGUM	K.D. CHETRI	ASHIF AHMED

MATIUR RAHMAN	S. K. SINGH	MISS M. M. BORAH	JAKIRUL I. BORBHUIYA
A.K. BASFOR	NIRAN BARAH	MS. BANTI BAISHYA	SUBIR BHATTACHARJEE
SHOUMEN SENGUPTA	MRS. A. A. BEGUM	RADHA'M. DAS	MS. DIPAKA BORGHAIN
D.K. JAIN	SONESWAR SAIKIA	PADMESWAR DEKA	MRINALENDU CHAUDHURY
MS. MALLIKA DUTTA	J. P. CHAUHAN	ANUPAM CHAKRABORTY	DHRUVAJYOTI PATHAK
AJUNGLA AIER	DEBAJIT GOGOI	ANGSHUMAN BORA	KAUSHIK HAZARIKA
H. B. SARMA	GAUTAM SOREN	RAJEEV DAS	DILIP BARUAH (II)
PRAJNAN C. DEKA	AFSARUDDIN CHAUDHURY	BISWAMBHAR SHARMA	MD. ABDUL MATLIB
ARINDAM BARTHAKUR	JOGEN BORDOLOI	HARGOBINDA BORUAH	RAJIB HAZARIKA
M. J. DAS	SUNIL KR. SINGHA	MS. JITU MONI SHARMA	NABASHISH GOSWAMI
P.K. TALUKDAR	MRS. B. BHUYAN	PUTUL CH. GOSWAMI	DEBASHISH BATTACHARYA
MS. MOHSYNA SYREEN	ARUN NATH	RANJAN GOGOI	KUMUD CH. BORO
MS. K. M. PHUKAN	MS. M. BORDOLOI	MISS. LOLITA RENGMA	NARENDRA NATH JHA
MS. J. RANI BORA	SADHAN KALITA	MISS. BASABI DAS	RANDEEP SHARMA
MANASH BARUAH	CHINMOY BHATTACHARYYA	MS. RUPANJALI DAS	MS. TAMANNA BORA
K.K. BHATTA	ANUPAM CHAUDHURY	MANISH CHAUDHURY	MRS. FARIDA BEGUM
MRS. RANI DUTTA	PRABAL KATAKI	MISS. MARAMEE GOGOI	NEELANJAN DEKA
ASLAM KHAN	SANJU GANGULY	NABIN DEB NATH	DEVASHIS BARUAH
PRANAB CHAKRABORTY	R.K. BOTHRA	MRS. CHAYA DEVI	MS. MEETA DEY
MS. PURABI KALITA	MS. NAVANITA MITRA	MS. BASHARI SEAL	TUSHAR KT. RAJKUMAR
JAYANTA DEKA	RAM NAKSHTRA	MISS DEBALINA CHAUDHURY	MISS. S. MADHURI NEOG
NAVAROON NATH	S.N. RAY	MS. SMRITISHREE CHAKRAVARTY	MRS. RUNUMI DAS
MS. NIRMALI TALUKDAR	D.K. SARMAH	MISS. MAMANI BASAR	MISS. B. MAYA CHHETRI
N.A. LASKAR	MS. ANUPAMA DASS	MISS. SANCHITA ROY	MD. MASUD-UR-RAHMAN
NAJROL HAQUE	MISS. R. DEKA	MISS. ANJALI DAS	HAZARIKA
MITHUN TALUKDAR	L.K. BORAH	DIPAK KR. KALITA	TAPAN CH. DAS (III)
KANHAIYALAL GUPTA	R.K. ADHIKARY	NURUL I. CHAUDHURY	SANJAY KR. CHAKRABORTY
MRS. M. GOHAIN	S.K. SHARMA	MD. A.K. HOSSAIN	MRS. D. BAISHYA (GOGOI)
MRS. GITA MEDHI	MISS. ANITA DAS	MS. KAVERI MEDHI	MS. ANJU AHMED
B.S. BASUMATARY	J. K. SARMA	KAUSHIK GOSWAMI	ROBIN KR. DUTTA
N. P. DAS	MRS. M. CHOWDHURY	ABDUR R. SHEIKH	SHARIF UDDIN
BHRUBA KR. SAIKIA	ZIAUL ALAM	MS. TAPASI DAS	MRIDUL KR DAS
INDRANEEL CHOWDHURY	MS. N. HOMCHAUDHURY	HEMANTA KR. SARMA (II)	MRS. CHANDANA SHOME
MRS. R. S. CHOWDHURY	S.K. SINHA	MISS. DIPSHIKHA DAS	RITE Parna HAZARIKA
SUBRAT BHUYAN	ROMEN BARUAH	RAJESH KR. BHATRA	ABHIJIT DAS
MRS. JYAISSNA SIKDAR	ARUPANANDA CHOWDHURY	SAGAR RAVI G.	MS. KANCHAN NEWAR
MRS. M. SARMA BARUAH	NILADRI BHATTACHARYYA	PADMADHAR UPADHYAY	HRISHIKESH DAS
J. P. DAS	MS. I. KRISHNATRAIYA	MISS. PEACE LAHKAR	PRABIN DAS
HIRALAL MAURYA	MS. PAHARI SAIKIA	IKBAL H. SAIKIA	ANKUR BHUYAN
KAMALAKSHYA DAS	N. K. BARKAKATI	DIBYAJYOTI BORAH	MRS. SHAHNAZ BEGUM
MS. IPSITA GOHAIN	ASHIM KR. CHAUDHURY	MISS. HASINA YESMIN	DEVA KR. DAS (II)
MS. DIPASHREE SINHA	MS. S. HAZARIKA	MRS. JURI D. BARMAN	MS. ROUSHANARA CHAUDHURY
MS. NIRUPAMA BARUAH	RUPJIT DE	MISS. ASMINA BEGUM	RABINDRA CH. PAUL
MS. PAPIA CHAKRABORTY	R.K. NATH	MRS. RAKHEE B DEB	MS. M. BHATTACHARJEE
HAREKRISHNA DEKA	D. J. DUTTA	MRINMOY DUTTA	MS. NAVANITA BARUAH
SAJID RAHMAN	R.K. SARMA	MISS. SANTANA SARMA	UJJAL KR. GOSWAMI
MS. APARNA AJITSARIA	DINAMANI SARMAH	BIMAL SARMAH	MRINAL KT. NATH
G.B. DAS	PARTHA CHAUDHURY	AMBAR BARKATAKI	DURGA P. MANDAL
DEBAJEET THAOSEN	B.P. SINHA	MISS. NIZIFA KHANAM	MISS. NAMITA CHAUDHURY
S.K. MEDHI (II)	ROFIQUDDIN AHMED	MS. BARNALI MAHANTA	DILIP KR. JAIN
BEGUM R. A. SULTANA	AISWARYYA SARMA	MIZAZUR R. BARBHUAYA	MISS. IJUMONI THAKURIA
ALOK DEB	MS. A. BARUA	SANJAY ROY	ARUN DEV CHAUDHURY
MS. B. CHAKRABARTTY	MD. NIZAMUDDIN SEIKH	IMTI LONGJEM	NAKUL KALITA
MS. INDRANI CHETIA	DIGANTA GOGOI	MISS. BIPASHA SARKAR	MS. MUNMUN B. SARMA
MS. ANUPAMA DEVI	SANJIB RCY	MISS. RINI SHARMA	MISS. RANJUMONI NEWAR
SIDDHARTHA BARUAH	MS. KALPANA GOGOI	SHAMIMA JAHAN	MOIRANGTHEM G. SINGH
S.R. RAJBONGSHI	(SARMAH)	NILOUTPAL RAJKHOWA	SANDIP BHATTACHARJEE
K.K. BHATTACHARYYA	ANIRBAN DAS	R.K. DEV CHAUDHURY	DEBASHISH SAIKIA
MS. MANJULIKA BAROOAH	MRS. INDRANI CHOWDHURY	SONIT KR. SAIKIA	NANDAN SARKAR
MS. MANJUSHA JHA	ANAN KR. BHUYAN	MISS. SEWALI KEOT	SOFIQUR RAHMAN
MD. KHORSHED ALI	PALASH DAS	MS. MITALI MAHANTA	UDAY J. SAIKIA
ZAHANGIR HUSSAIN	MS. BIPAAKKHI BORTHAKUR	GAUTAM KR. SARMA	PANKAJ KR. DEKA
S. N. DEV PUZARI	DIPAK KR. DEY.	SHAHAB UD. MAZUMDAR	IMRAN H. LASKAR
DIGANTA KR. MISRA	PARTHA P. BARUAH	ABDUL MANNAF	MS. BANASHREE GOGOI
MD. AFTAB HUSSIAN	AJIT KR. DUTTA	RAGHUNATH PD. ROY	MISS. HIRAMONI DEKA
MRS. N. S. AHMED ISLAM	MD. BAHARUL ISLAM	NURMOHAMMAD SARKAR	ISWAR CH. GOGOI
MS. G.R. MAHILARY	MD. TARIQUL ISLAM	SANTOSH JAIN	MISS. BIJOYA SINHA
M.K. MODI	ABU SAYED	SUNIL KR. JAIN	MD. KURBAN ALI
I.A. HAZARIKA	BHASKAR BARMAN	DIPENJYOTI DUTTA	SAHIDUL H. SARKAR
SHAJAHAN ALI	MS. BIJOYA BAIRAGI	MRS. BANANI DAS	GAUTAM SHARMA
DHIMAN TALUKDAR	PABITRA S. BHATTACHARYYA	RAJESH KR. CHAYENGIA	MISS. ADITI BHATTACJARJEE
U.P. BARUAH	SURAJIT BHARALI	MS. ASHA TEWARI	DHRUBA BANIA
MS. ARUNIMA SENAPATI	MS. BABINA BEGUM	MRS. R. BORO BORAH	GAUTAM CHAUDHURY
MS. SUJATA CHANGKAKOTI	MS. NANDITA BHARALI	MISS. REKHA DEKA	SATYABRAT DEV SARMA
A.L. MANDAL	SUJIT KR. GHOSH	MS. N. MEDHI KALITA	MRS. NIRADA SEAL
UTPAL DAS (III)	MISS. RUPALIM DAS	MANASH GARODIA	
S. K. KHAITAN	MISS. CHAMPA		
MRS. V. L. SINGH	BHATTACHARJEE		
ARNAB JAN DEKA	PRANAB SHARMA		

NARAYAN D. BHUYAN	ABHIJIT BHATTACHARYA (III)	ARUP GOSWAMI (II)	M. U. MONDAL
KULAJIT DAS	SUDIPTO BHATTACHARJEE	MS. ARUNDHATI BORA	MISS PARUL DAS
MD. ASLAM KHAN (II)	PRAHLAD KR. BRAHMA	MS. RITAMANI GOSWAMI	JAYABRATA SINHA
SAMIUL MUNIR	MS. JAGRITI RAJKUMARI	SHUROT ZAMAL SHEIKH	MISS BIJAYA HAZARIKA
SANTANU GOSWAMI	KUSH RAM BORA	SUMAN CHETIA	MISS SUMITA CHOWDHURY
NARAYAN SHARMA	MS. DEEPALEI KALITA	ALAKESH DEV SARMAH	DEBAJIT BARUAH
MS. PANCHALI BRAHMA	DEEPAK BORA	RANJIT KR. GOSWAMI	MISS DIPANJANA NANDI
MANISH NATH	DIPANKAR PD. BORAH	JAKIR HUSSAIN SAIKIA	ABDUL KASHIM TALUKDAR
MISS. REHNA BEGUM (II)	RAJESH KR. AGARWAL	BHUPENCH. PEGU	BIKASH SARAF
MS. RAJI CHETRI	MRS. SACHITRA BORA	KUNTAL SHARMA PATHAK	MS. AMVALIKA MEDHI
KISHOR KR. BHANSALI	SUJOY GOSWAMI	DEEPAK KEJRIWAL	BABUL KUMAR DAIMARI
DIBAKAR BORAH	RINKU MAHANTA	MISS. AMI SAIKIA	MISS IVALINA DEKA
NARESH MARKANDA	JAIDEEP PURKAYASTHA	MRS. RUBI G. GOHAIN BARUAH	SANJIB GOSWAMI
MRS. MAITREYEE BORAH	ZAKIRUL AHSAN	MISS. JOYATI PAUL	SABYASACHI P. CHOWDHURY
JAYANTA KR. PARAJULI	MISS. RINKI BISWAS	MISS. ANOWARA MAZUMDAR	DEVA KUMAR BORDOLOI
BAPAN CHOWDHURY	MISS. SHABNAM CHETTRY	MISS. MADHUSMITA BAISHYA	MANINDRA CHANDRA DAS
UTPAL KR. KALITA	MISS. MANASHI CHOWDHURY	ABHIJIT DAS	MUL HOQUE AHMED
MS. APARAJITA SAIKIA	SANTANU RAJ GOGOI	BIJOY KR. DAS	BATU KRISHNA BORAH
MRS. MEERA H. BORAH	MISS. SHARMILA DAS	JAHURUL ISLAM	MISS BANDITA DEY
DEBABRATA SAHA	MRS. RUPREKHA DAS	MISS. GITUMANI DEKA	MISS JULI GOGOI
MS. ANIMITA GOSWAMI	MS. ARPITA PAUL	MS. HIRANYAMAYEE BARUA	MS. VALENTINA NATH LASKAR
MS. MANOSHI SHARMA	JOY DAS	MD. JEHIRULI. AHMED	MISS RANJITA VERMA
MISS. SATYAWATEE KONWAR	DHRUPAD KASHYAP DAS	MS. PRTIBHA DEKA	HARINARAYAN SARMA
MD. JAKIR H. KHAN	MS. SARMISTHA BARUA	MRS. S. BORPATRA GOHAIN	MISS DIPANJALI DEKA
BIJAN KR. MAHAJAN	MRS. PRANITA PATHAK	MRS. MANASI DAS	MD. ALAM GEER
ABHIJIT BHATTACHARJEE (II)	MS. MOUSHUMI DAS	SYED S. FAROOQUE	NUR ISLAM
ARSHAD CHAUDHURY	MS. BULIE SARMAH	PARANGAM N. GOSWAMI	BABUL DEKA
PRANAB KR. DAS	MS. NANDINI MUKHARJEE	ANOWAR HUSSAIN	AJOY KUMAR PHUKAN
MS. MITALEE LAHKAR	NEERAJ ANAND	ADITYA HAZARIKA	ATAL TEWARI
KHANINDRA LAHKAR	GITARTHA PATHAK	SHIMANTA NEOGI	MISS WAHEEDA REHMAN
MS. MANJU BORDOLOI	SANKAR P. BHATTACHARJEE	RUPAK DHAR	N. UNNI KRISHNAN NAIR
SUSHANTA S. BAROOAH	MD. KOHINOOR ISLAM	TAPAS DHAR	NABADIP BAROOAH
MS. S. HAZARIKA (BORA)	SYED MUSFIQUR RAHMAN	RAJA JOY PHOOKAN	JAVED ALI HASSAN
MD. ASLAM	PUSPENDRA KR. MEDHI	MANOJ KR. SHARMA	MISS SANDEEPA SARKAR
PRANJAL DAS	SANJIB KR. SINGHA	ROUSHAN LAL	ANJAN KUMAR DAS
MS. PANNA SHARMA	MISS. NILAKSHI GOSWAMI	MD. ROFIQUL ALOM	MISS JAYA CHANDA
MS. MONALISA KONWAR	MISS. MANISHA SHARMA	MISS. PRANATI DAS	NITESH BHATRA
SANDI K. DEORI	GAUTAM RAHUL	RATUL DAS	MISS DOROTHY ROY
MS. M. CHAKRABORTY	MS. ANITA VERMA	MISS. BAGMITA SARMA	MS. ARPANA BORAH PHUKAN
DEBOJIT SENAPATI	TONGPOK PONGENER	MISS. P. R. MAHANTA	MISS LIPIKA TALUKDAR
RAJKUMAR T. SINGH	ANIL GOHAIN	SANTANU BORTHAKUR	MISS MEGHALI DEHINGIA
MS. B. GHOSH (SEN)	MISS. ANUJITA BORA	MISS. MITALI BHUYAN	MISS RIMLY BARUAH
MS. TASFIA HUSSAIN	SANJAY KR. SINGH	MISS. SABINA YASMIN	MS. BIPASHA DAS
MRS. MEHBOOBA BEGUM	SANJIB BARUAH	KISHORE KR. HAZARIKA	MS. PRANITA DAS
JAI KISHAN BAJAJ	MISS. SOBHANA SAIKIA	MOYNUL H. CHOWDHURY (2)	ABHIJEET KR. BARUAH
MS. JAYATI PURKAYASTHA	MISS. MOON BARUAH	JONAB ALI AHMED	SULTAN AHMED
MS. PAREE GOGOI	BRIJESH SHARMA	BHASKAR NATH	MISS BARNALI BARUAH
A. M. BARBHUIYA	MISS. RAKHI PATHAK	ALIN SARMA	MRS. MITALI MAZUMDER DEB
MISS. ARJUMANDA BHANU	RATAN CH. DAS	KULA PD. GOGOI	MS. PANKAJA UPADHYAY
MS. KANGKI BORKATAKI	NABAJIT NARZARY	H. M. A. MANNAN LASKAR	THANESWAR SARMA
BINOY PATHAK	SAFIQUL HUSSAIN	BIBHASH PATHAK	ASHIM TALUKDAR
NITYANANDA UPADHYAYA	NASIR UDDIN	MD. JYOTSHNA ALI	ABID ALI
SANJIT SHIL	MS. NIRA M. BORDOLOI (BORA)	JITU BORAH	MS. SIMA GUPTA
MS. JULIE MAHANTA	PRAKASH KR. BOTHRA	MISS BABITA DAS	DWIJENDRA N. BHATTACHARYYA
MRS. MADHABI SAIKIA	BIJOY CHETIA	MISS RUNMANI DEKA	MISS SUDAKSHINA KHANIKAR
MISS. BABITA RANI DAS	SUBHAJIT BANIK	MISS MURCHANNA SARMA	ASHIMANTA GOSWAMI
SANTANU KR. DAS	SAHADEV DAS	ASHOK KR. BORA	ANIL SHARMA BHATRA
MISS. DOLORINA PATHAK	DR K. UDDIN AHMED	RANJAN KR. BHARALI	KARDAM RANJAN PATGIRI
SUBHRANGSU DHAR	MD. A. Q. AKANDA	BIJAY KRISHNA SEN	DEBENDRA SAHARIA
PARAMA KUMAR GOGOI	PRADIP KR. AGARWALA	MISS MEDHA LILA GOPE	RAJIB SARMA
MISS. GOPA SUTRADHAR	MD. FARID U. BARBHUIYA	DR N.G. GOSWAMI	<i>Stu' Palash Hazarika</i>
IKBAL AHMED	MISS. NIYATI KALITA	KASHEM BHUYAN	Advocate
SANJIB GOGOI	MRS. SADHANA KALITA	MISS LIYANA RAHMAN	Advocate

Received from the executant,
satisfied and accepted

Advocate

Mr/Ms..... will lead
me/us in the case

And Accepted

Advocate

Advocate

And Accepted

Advocate

And Accepted

Advocate

Notice

From :

S. Acharya
Advocate

To Mr. M. U. Ahmed
Addl. C.G.S.C

Sub : OA No — 106

Sir,

Find Please enclosed herewith
a copy of the OA. This is for
your information and necessary
action.

Please acknowledge
receipt of the same

Yours faithfully
Subhash Ch. Acharya

Received

Mr 30/3/06

M. M. U. Ahmed